MEASURES AGAINST CHINESE NATIONALS WHO DEFY QUIT ORDERS

•299. SHRI SATYACHARAN: Will the Minister of HOME AFFAIRS be pleased to state the measures which Government propose to take against the Chinese nationals who have been defying the quit India orders recently served on them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): They are being proceeded against under the provisions of Foreigners' Act, 1946.

SHRI SATYACHARAN: May I know, Sir, whether any duration was fixed for their stay in India?

SHRI B. N. DATAR: As the House is aware, a detailed census was taken of all these persons, those who were not Indians either by citizenship or otherwise, and thereafter their action was watched. Sixty-nine persons came in for adverse notice and against them orders are being passed either for leaving India immediately or they are being prosecuted.

SHRI SATYACHARAN: May I know, Sir, whether it is a fact that the Chinese Government have lodged a protest against their expulsion?

SHRI B. N. DATAR: That is for the External Affairs Ministry to deal with.

SHRI T. S. AVINASHILINGAM CHETTIAR: May I know, Sir, how many people have refused to quit?

SHRI B. N. DATAR: Four persons have already left.

DR. H. N. KUNZRU: Is there no representative of the External Affairs Ministry here to answer the question?

MH. CHAIRMAN: There is nobody here just now.

SHRIMATI LAKSHMI MENON: A representative is here, but when there

is a question, we will certainly answer it.

SHRI SATYACHARAN: It is quite relevant to the question that I put before you—whether any protest note has been received by the Ministry against the expulsion of Chinese nationals from India.

SHRI B. N. DATAR: It has not come to my Ministry,

SHRI SATYACHARAN: Sir, it is a relevant question.

MR. CHAIRMAN: Put a separate question to the External Affairs Ministry. They will answer it.

SHRI T. S. AVINASHILINGAM CHETTIAR: If I have got the answer correctly, out of 69 persons on whom notice has been served, only 4 persons have left. What about the others?

SHRI B. N. DATAR; They are being served, I said, not that they have been served.

SHRI FARIDUL HAQ ANSARI: The hon. Minister has said that they are being served with notice. Three or four months is a long enough time to take some strict action against these people, who refuse to obey the law.

Shri B. N. DATAR: Government will take action immediately, tha moment they come in for adverse notice. We have issued 'instructions to the State Governments to take action immediately against them. In fact, as I have said, a large number of them have already been arrested.

SHRI B. K. P. SINHA: May I know, Sir, if the Chinese nationals have Indian associates also taking part in this, and if so, who are these Indians?

SHRI B. N. DATAR: Here we are concerned with the Chinese.

MR. CHAIRMAN: Next question.